

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-503
IB-515/ND/2022

IN THE MATTER OF:

ICICI Bank Ltd.

....Applicant

Vs.

M/s. Focus Imaging & Research Centre Pvt. Ltd.

.....Respondent

SECTION

U/s 7 of IBC

Order delivered on 15.09.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent : None

ORDER

None appeared on behalf of the Financial Creditor. Ld. Counsel for Corporate Debtor is present at the time of virtual hearing of the matter and prayed for three days' time to file their reply and further a week days' time is given to the Financial Creditor to file rejoinder, if any. Let the matter be posted to **06.10.2022**.

-Sdr-

**(RAHUL BHATNAGAR)
MEMBER (T)**

-Sdr-

**(JUSTICE TELAPROLU RAJANI)
MEMBER (J)**

Md Saddam